

**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH, COURT NO. 2

Excise Appeal No. / 2356/2012

[Arising out of Order-in-Original No. COMMISSIONER/ RPR/CEX/34/2012 Dated 30.03.2012 passed by the Commissioner, Customs & Central Excise , Raipur]

Ganga Ispat Pvt.Ltd.

133, Opp. Jindal Industrial Park,
Punjipatra, Raigarh
Chhattisgarh.

Appellant

VERSUS

Commissioner of Customs, Central Excise,
Dhamtari Road, Tikrapara, Raipur.

Respondent

APPEARANCE:

Present for the Appellant : Shri Ashok Anand, Advocate

Present for the Respondent: Shri P Juneja, AR

CORAM: Hon'ble Mr. Anil Choudhary, Member (Judicial)
Hon'ble Mr. C L Mahar, Member (Technical)

FINAL ORDER NO. 51819 /2019

Date of Hearing/Decision : **02/08/2019**

PER ANIL CHOUDHARY:

The appeal is allowed by way of remand. For order, see order of date in Excise Appeal No. 2352 of 2012.

(Dictated and pronounced in the Court)

(C. L. Mahar)
Member(Technical)

(Anil Choudhary)
Member(Judicial)